

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge (OIC) Litigation

GOVERNMENT ORDER NO:- 9523- JK (LD) of 2025

DATED: - 06 - 08 - 2025

Sanction is hereby accorded to the appointment of Officer's of Police /Home Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum

The terms and conditions of appointment of the OIC's shall be governed by the provisions of Government Order No.1673-JK (LD) of 2021 dated 24.03.2021.

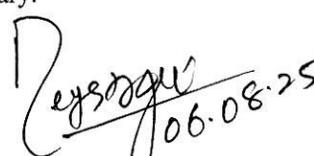
By order of Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government
Dated: 06.08.2025

No:-LAW-OIC/08/2025

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, Home Department,
7. Director Litigation, Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.


(Reyaz Ali Bhat)

Deputy Legal Remembrancer



Annexure to the Government Order No. 9523- JK (LD) of 2025 dated 06.08.2025.

S No.	Title of the Case	OIC
1	WP(C) No. 2711/2021 titled Sanjay Sharma Vs UT of J&K & Ors.	Shri Vikram Bhau, SDPO North Jammu.
2	Case FIR No.43/2023, P/s Budgam, U/s 370 IPC & 14(A),14(C) Foreigners Act titled UT of J&K V/s Kulsuma Jan and Ors	Sh. Sajad Ahmad Malik, JKPS, Dy.SP, Hqrs, Budgam.
3	FIR No.38/2016, P/s Kheerbhawani, U/s 307/147/148/149/323/427/336/341 RPC titled State of J&K V/s Prince Ishtiyag Mir and Ors.	Mr. Owaise Rashid, JKPS, DySP, Hqrs Ganderbal.
4	Case FIR No.155/2024, P/s Budgam, U/s 363,342,506,109 IPC & 7/8 POCSO Act titled UT of J&K V/s Shakeel Ahmad Dar	Sh. Sajad Ahmad Malik, JKPS, Dy.SP, Hqrs, Budgam.
5	Case FIR No. 07/2014 P/S Aragam offence U/S 353 RPC titled UT of J&K V/S Abdul Aziz Dar.	Mr. Athar Samad DySP SOG, Bandipora.
6	Case titled UT of J&K through SHO P/S Bandipora V/S Umer Aijaz and Mumtaz Sheikh and Ors arising in case FIR No.67/2022 U/s 18/19/23/38/39 UA(P) Act,7/25 I. Act	Sh. Mohd Latief Khan, DySP HQRS, Bandipora

Reyazul Jm